

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO. _____ OF 2022
(Arising out of Diary No. 10074 of 2022)

IN

SPECIAL LEAVE PETITION (CIVIL) NO.27074 OF 2016

L. NARASIMHAIAH

...Appellant

Versus

THE DIVISIONAL CONTROLLER,
MYSORE URBAN DIVISION

...Respondent

O R D E R

Delay in filing Review Petition is condoned.

Application for listing of Review Petition in open Court is rejected.

The Special Leave Petition was disposed of after considering rival submissions and facts on record. The grounds raised in the Review Petition do not make out any error apparent on record to justify interference.

This Review Petition is, therefore dismissed.

.....CJI.
[Uday Umesh Lalit]

.....J.
[Ajay Rastogi]

.....J.
[Aniruddha Bose]

New Delhi;
1st November, 2022.